Supplementary Cause List-2 Sr. No.1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

MA No. 9/2020 CM Nos. 2426/2020, 2425/2020 and 2421/2020

The Chamber of Commerce and Industry	Appellant (s)
and others	

Through :- Mr. K. S. Johal, Sr. Advocate with Mr. Karman Singh Johal, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of J&K and others

.....Respondent(s)

Through :- Mr. B. S. Salathia, Sr. Advocate with Mr. Bhanu Singh Salathia, Advocate for No. 1 Mr. Rahul Bharti, Advocate for No. 2

Mr. Sachin Gupta, Advocate for Nos. 3 to 6 (on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

<u>ORDER</u> 02.06.2020

CM No. 2425/2020

The present application has been filed by the appellants/applicants for placing on record undated communication of M/s Slathia Law Firm (Advocate and Legal Consultants) addressed to Hon'ble the Lieutenant Governor, Union Territory of Jammu and Kashmir and Office order dated 11.05.2020. A perusal of the undated notice reveals that there is reference to the order passed by the learned Second Additional District Judge, Jammu and it is further stated in the notice that in terms of this order it is only the General Secretary, namely, Munish Gupta, who has been allowed to deal with the dayto-day affairs of the Association, besides operating one account of CCI, Jammu. However, perusal of the order reveals that Mr. Munish Gupta has not been authorized by the Court to deal with day-to-day affairs of the Association.

Issue notice.

Mr. Sachin Gupta, Advocate accepts notice on behalf of respondent No. 5. He shall file objections to the application by or before the next date of hearing.

<u>MA No. 9/2020</u>

Learned counsel for the appellant has concluded his arguments, however, he reserves his right for rebuttal.

HIGH COURY

List tomorrow i.e. 03.06.2020 for arguments of the respondents.

(RAJNESH OSWAL) JUDGE

Jammu 02.06.2020 Karam Chand/Secy.